

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A.NO. 063/01076/2018 Date of order:- 25.9.2018.

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mrs.P.Gopinath, Member (A).

Pragti Sheel son of Sh. Kamal Kumar, r/o Palace Road, Solan, Tehsil & District Solan(HP) Pin 173 211.

.....Applicant.

(By Advocate :-Mr. M.K.Bhatnagar)

Versus

1. Union of India through the Secretary, Ministry of Finance, Income tax, North Block, Government of India, New Delhi-110 011.
2. Commissioner of Income tax, Railway Board Building, The Mall, Shimla(HP) 171 003.
3. Additional Commissioner of Income tax, Railway Board Building, The Mall, Shimla(HP) 171 003.
4. Income Tax Officer, New Kather, Solan(HP) 173 213.

...Respondents

O R D E R (Oral).

Sanjeev Kaushik, Member (J):

Present OA has been filed by the applicant with a prayer to direct the respondents to decide his pending representations dated 5.9.2017 & 12.6.2018 (Annexures A-8 & A-9) and for recalling of order dated 21.12.2010 (Annexure A-4) vide which his services have been dispensed with as he was arrested in connection with FIR No.248/10 dated 10.10.2010.

2. Learned counsel for the applicant vehemently argued that after the acquittal of the applicant in criminal case vide order dated

23.5.2017 passed by the Judicial Magistrate, 1st Class, Court NO.1, Solan(HP), the applicant submitted representations dated 5.9.2017 & 12.6.2018 for reinstating him in service, but the said representations have not been decided so far. Learned counsel for the applicant states at the bar that the applicant will be satisfied if a direction is issued to the respondents to decide the pending representations, by passing a reasoned and speaking order.

3. Issue notice to the respondents. At this stage, Mr. K.K.Thakur, Advocate, accepts notice on behalf of the respondents. He does not object to the prayer of the learned counsel for the applicant.

4. Accordingly, the O.A. stands disposed of in limine, on consensual basis, with a direction to the Competent Authority amongst the respondents to decide the representations dated 5.9.2017 & 12.6.2018 (Annexures A-8 & A-9) within a period of two months from the date of receipt of certified copy of this order, by passing a speaking and reasoned order.

5. Disposal of the O.A. in the above terms shall not be construed as expression of any opinion on the merits of the case.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(P.GOPINATH)
MEMBER (A).**

Dated:- 25.9.2018.
Kks